

### Laccadive and Minicoy Islands

\*2129. **Dr. Rama Rao (on behalf of Shri A. K. Gopalan)**: Will the Minister of Home Affairs be pleased to state :

(a) whether Government are aware that the Laws in force in Laccadive and Minicoy islands are diametrically opposed to the Constitution of India; and

(b) if so, the reasons for not modifying them on the lines of the Indian Constitution?

**The Deputy Minister of Communications (Shri Raj Bahadur)**: (a) and (b). The matter is already receiving attention. The islands form part of the Madras State, and the State Government have been asked to examine the existing Regulation from the constitutional point of view.

**Dr. Rama Rao** : May I know when we can expect Government to come to the decision that the laws of our country will apply to these islands also, and not Regulation I of 1912 which is still running there?

**Shri Raj Bahadur** : It was only as late as June last that this matter was brought to our notice, and we at once referred it to the Madras Government who hold charge of these islands. It is in their power to look into the matter.

**Shri V. P. Nayar**: I find that the islands in question are administered by the Collector of Malabar under what is called the Laccadive and Minicoy Islands Regulation of 1912. I also find that under this law, the Bengal Provisions Regulation of 1818, the Madras State Provisions Regulation of 1819, and the Scheduled District Act of 1874 are the only laws for the time being in force in these particular islands. May I know what steps Government propose to take in order that the laws of these islands may be made up to date as is obtaining in India at present?

**Shri Raj Bahadur** : It is exactly for that purpose that we have drawn the attention of the Madras Government to this matter. There is only one clause namely clause 8 of the regulation, to which objection has been taken. It is in the powers of the Madras Government to repeal that regulation.

### H. T. 2 Aircraft

\*2130. **Shrimati Sushama Sen (on behalf of Shrimati Ila Palchoudhury)**: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Hindustan Aircraft Ltd., Bangalore is now in a position to offer the H.T.2. Aircraft manufactured by it to neighbouring countries at a competitive price.

(b) the names of countries where demonstration tours of the aircraft have been organised; and

(c) whether any orders have been placed for the supply of these aircrafts by these countries?

**The Deputy Minister of Defence (Sardar Majithia)**: (a) Yes, Sir.

(b) The aircraft has been demonstrated in Indonesia and Ceylon. Demonstrations are being organised in some of the other South East Asian Countries also.

(c) Not yet.

**Shrimati Sushama Sen** : May I know whether any orders have been placed on this factory for these aircraft, and if so, for how many, and by which country? May I also know the total value of these orders?

**Sardar Majithia** : I have already replied to that question. I have stated in reply to part (c) of the question 'Not yet'.

**Shri Jaipal Singh** : What is the fate of HT-10?

**Sardar Majithia** : We have dropped the idea because we think it is not suitable.

### WRITTEN ANSWERS TO QUESTIONS

#### Training under the Technical Assistance Schemes

\*2095. **Shri Ibrahim** : Will the Minister of Finance be pleased to state :

(a) the number of the Central Government officers who were deputed abroad for training under the various Technical Assistance Schemes during the last two years; and

(b) how many of such officers are permanent Government servants?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah)**: (a) 147.

(b) 106.

#### Treatment of Blood Pressure

\*2096. **Shri KeshavaIengar** : Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether a specific local medicine for treatment of blood pressure has been discovered by the Central Drug Research Institute, Lucknow; and